

**NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH at AHMEDABAD
COURT 1**

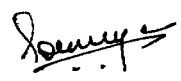
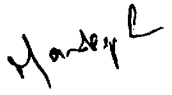
TP 231 of 2019 [CP 99 of 2018]

**Coram: Hon'ble Ms. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.02.2020**

Name of the Company: Anil Jain
V/s
Saubhagya Hospitals Pvt Ltd & Ors

Section: Section 241,242,243,244,246 of the Companies Act.

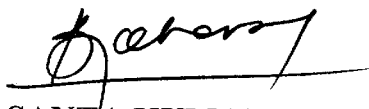
<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Soemya Sharma	Adv.	Petitioner	
2.	Manoj Singh Soliya 1/5 Kalpesh R. Patel	Adv.	Respondent 17	

Common ORDER

The arguments in respect of the consent term are heard and continued. However, the learned counsel Mr. Manu Aggarawal appearing for the Respondent, seeks some time for clarification. Hence, time is granted.

It is recorded that the source of fund for the purchase of the shares to be made available by next date of hearing.

List the matter on 03.04.2020


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 28th day of February, 2020